

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

NO.HCM.III/63/2019-Judl./____

Dated Shillong, the ____ October 2019

In partial modification of the Constitution of Benches dated **30.05.2019**, as notified under memo no. HCM.III/63/2019-Judl./4A, Hon'ble the Chief Justice is pleased to constitute **Single Bench** for **Friday, 25th October 2019** as under.

SINGLE BENCH

COURT ROOM No. 2

HON'BLE MR. JUSTICE H.S. THANGKHEW

(FROM 10:30 AM)

All Motion, Admission, Orders and Hearing of the matters cognizable by a Single Judge.

Take note that DIVISION BENCH case on the aforesaid date, if any, shall be taken up on **Monday, 04th November, 2019**.

By order,

JOINT REGISTRAR (JUDL.)

Memo No. HCM.III/63/2019-Judl./ 19A

Dated Shillong, the 18th October 2019

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The President/ Secretary, High Court Bar Association, Shillong.
4. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
6. All Court Masters concerned for information.
- ✓ 7. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
8. Notice Board.
9. Office File.

JOINT REGISTRAR (JUDL.)

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18/10/19

A.W. Lawing
18-10-19